

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 56210/2024

[Arising out of impugned final judgment and order dated 01-10-2024 in CRLA No. 2814/2010 01-10-2024 in CRLA No. 3017/2010 passed by the High Court of Judicature at Allahabad]

PALTAN YADAV

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R., IA No. 15368/2025 - CONDONATION OF DELAY IN REFILING /CURING THE DEFECTS, IA No. 15367/2025 - EXEMPTION FROM FILING O.T. AND IA No. 15366/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 24-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :Mr. Yogesh Tiwari, Adv.
Ms. Neema, Adv.
Mr. Vikrant Singh Bais, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file SLPs is granted.
2. Delay condoned.
3. Issue notice, returnable on 28.02.2025.
4. Dasti, in addition, is permitted.
5. Steps for service be taken in two weeks.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)